



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Feb/202223/30

DATED: 21/02/2023

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Feb/202223/30 dated 21/02/2023 of Norms Committee - V for the year 2022-23 was held on 21/02/2023 under the Chairmanship of Sh. Jai Pal, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sanjay Kumar, Sr. Secretariate Assistant(SSA)	DGFT(HQ)
3	Nand Lal, Technical Consultant	DGFT
4	Shaish Kumar, Technical Consultant	DGFT
5	Ram Asrey Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Feb/202223/30		
Case Status	Case Approved		
Party Name	GOKALDAS EXPORTS LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023		
HQ File Number	HQRNORM APPLY 00006472AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
<p>M/s. GOKALDAS EXPORTS Pvt. Ltd. vide their application dated 20.02.2023 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, decided to approve the input output norms as under:</p>			
under:			
	Details of Export List	Qty	Details of import item
	Relaxed Collared M65 Shirt Jacket (Men)	90000 Nos.	100% Nylon Rib stop Coated Woven Fabric, Width 58 Inches +/- 5%,
	Made Up Of 100% Nylon Fabric GSM 140, With Lining And Polyester Wadding Style No : D14406		GSM 140 +/- 10% 100% Polyester Taffeta Lining Fabric, Width 58 Inches +/- 5%, GSM 60 +/- 10%
			3.56 Sq. Mtr/Pc 2.34 Sq. Mtr/Pc
<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p>			
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.	2 / NC/5/MEET/Feb/202223/30		
Case Status	Case Approved		
Party Name	GOKALDAS EXPORTS LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023		
HQ File Number	HQRNORM APPLY 00006382AM23		

RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
<p>M/s. GOKALDAS EXPORTS Pvt. Ltd. vide their application dated 16.02.2023 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, decided to approve the input output norms as under:</p>			
under:			
Details of Export List	Qty	Details of import item	Qty Recommended
Waxed Cotton Jacket (Women)	10000 Nos.	71% Cotton 29% Nylon Woven Wax Coated Fabric Width 57 Inches +/- 5%	3.3119 Sq. Mtr/Pc
Made Up Of 71% Cotton 29% Nylon Wax Coated Fabric With Lining, GSM 161		GSM 161 +/- 10%	
Style No : D13584-720523		100% Polyester Twill Lining Fabric Width 58 Inches +/- 5%, GSM 74 +/- 10%	1.7960 Sq. Mtr/Pc
		100% Cotton Corduroy Woven Lining Fabric, Width 56 Inches +/- 5%, GSM 260 +/- 10%	0.3573 Sq. Mtr/Pc
<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p>			
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.	3 / NC/5/MEET/Feb/202223/30
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00006412AM23
RA File Number	NA

Licence No and Date	NA		
Norms Committee Decision:			
<p>M/s. GOKALDAS EXPORTS Pvt. Ltd. vide their application dated 18.02.2023 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, decided to approve the input output norms as under:</p>			
under:			
Details of Export List	Qty	Details of import item	Qty Recommended
Corp Os Puffer Vest (Girls) Made Up Of	40000 (NOS.)	Face: 100% Polyurethane, Back: 100% Viscose Faux leather woven fabric, width 55 inches +/- 5% GSM 355 +/- 10%	1.921 Sq. Mtr/Pc
Faux Leather On 100% Viscose Fabric, GSM 335, With Lining And Poly Fibre Filled,		100% Polyester Taffeta Lining Fabric, Width 58 Inches +/- 5% GSM 62 +/- 10%	0.295 Sq. Mtr/Pc
Style No : 344 J 2528		100% Polyester Taffeta Lining Fabric, Width 58 Inches +/- 5% GSM 45 +/- 10%	2.818 Sq. Mtr/Pc
<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p>			
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.	4 / NC/5/MEET/Feb/202223/30
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00006461AM23
RA File Number	NA

Licence No and Date	NA		
Norms Committee Decision:			
<p>M/s. GOKALDAS EXPORTS Pvt. Ltd. vide their application dated 20.02.2023 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, decided to approve the input output norms as under:</p>			
under:			
Details of Export List	Qty	Details of import item	Qty Recommended
Faux Leather Co Creation Wrap Skort (Girls), Made Up of Frankie Faux Leather, Face 100% Polyurethane, back 100% Polyester Knitted Fabric, GSM 315, Style No : D15191	25000 Nos.	Frankie Faux Leather, Face 100% Polyurethane, and Back 100% Polyester Knitted Fabric, Width 55 Inches +/- 5%, GSM 315 +/- 10%	0.7123 Sq. Mtr/Pc
<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p>			
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.	5 / NC/5/MEET/Feb/202223/30
Case Status	Case Approved
Party Name	GOKALDAS EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00006463AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
<p>M/s. GOKALDAS EXPORTS Pvt. Ltd. vide their application dated 20.02.2023 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, decided to approve the input output norms as under:</p>	

under:

Details of Export List	Qty	Details of import item	Qty Recommended
Loose Pleather Moto Jacket (Girls), Made Up of Frankie Faux Leather, Face 100% Polyurethane, back 100% Polyester Knitted Fabric, GSM 315, Style No : D17555	25000 Nos.	FRANKIE FAUX LEATHER, Face 100% Polyurethane, and Back 100% Polyester Knitted Fabric, Width 55 Inches +/- 5%, GSM 315 +/- 10% 100% Polyester Taffeta Lining Fabric, Width 58 Inches +/- 5%, GSM 60 +/- 10%	1.385 Sq. Mtr/Pc 0.952 Sq. Mtr/Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	6 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	HIGH PERFORMANCE TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM REVIW00002586AM23
RA File Number	052304000482 AM19
Licence No and Date	0510409566/04/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	NZ SEASONAL WEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM REVIW00004189AM23
RA File Number	039504000657 AM20
Licence No and Date	0310831993/03/10/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	8 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	HIGH PERFORMANCE TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM REVIW00002587AM23
RA File Number	052304000074 AM21
Licence No and Date	0510414605/10/07/2020
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	9 / NC/5/MEET/Feb/202223/30
Case Status	Case Deferred
Party Name	ABHIKRITI IMPEX PRIVATE LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM REVIW00002924AM23
RA File Number	022404000058 AM21
Licence No and Date	0210210038/13/08/2020
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that firm has submitted their reply on dated 21.02.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	10 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RAHMAN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00123454AM22
RA File Number	06AA04002402 AM22
Licence No and Date	0611000512/24/06/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	11 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TEXPORT OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM REVIW00002412AM23
RA File Number	07AA04023405 AM22
Licence No and	0711001808/31/08/2021

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	12 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	HIGH PERFORMANCE TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM REVIW00002588AM23
RA File Number	05AA04087981 AM22
Licence No and Date	0511005406/13/10/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	13 / NC/5/MEET/Feb/202223/30
Case Status	Case Deferred
Party Name	SILVER CREST CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00231086AM22
RA File Number	07AA04035117 AM22
Licence No and Date	0711002067/29/10/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that firm has submitted their reply on dated 21.02.2023. The matter was deliberated in the meeting and after due deliberation, the</p>	

Committee decided to defer the case for examination & comments of concerned technical authority.

The case stands deferred.

Case No.	14 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	GAURAV INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00257094AM22
RA File Number	05AA040102237 AM22
Licence No and Date	0511006241/18/11/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	15 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00268749AM22
RA File Number	05AA04094036 AM22
Licence No and Date	0511006480/29/11/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	16 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	S.K.SHOES AND BOOTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM REVIW00002467AM23
RA File Number	06AX04000030 AM22
Licence No and Date	0611000998/20/12/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	17 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	KTEX NONWOVENS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00341569AM22
RA File Number	24AX04000061 AM22
Licence No and Date	2411001322/03/02/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	18 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	NUVOCRAFT APPARELS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00363422AM22
RA File Number	07AX04000403 AM22
Licence No and Date	0711003275/22/02/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	19 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RAHMAN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00378563AM22
RA File Number	06AX04000108 AM22
Licence No and Date	0611001177/07/03/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	20 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	G.R.CORPORATION
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00381265AM22
RA File Number	06AX04000129 AM22
Licence No and Date	0611001192/09/03/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	21 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00382153AM22
RA File Number	32AX04000194 AM22
Licence No and Date	3211002708/10/03/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	22 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	REFLEXIONS NARAYANI IMPEX PVT.LTD.
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00382539AM22
RA File Number	02AX04000186 AM22
Licence No and Date	0211002084/10/03/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	ZAIBUNCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00387444AM22
RA File Number	06AX04000138 AM22
Licence No and Date	0611001203/15/03/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	24 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00390738AM22
RA File Number	05AX04001336 AM22
Licence No and Date	0511011169/17/03/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	25 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	FABRO LEATHER INDUSTRIES LLP
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00390837AM22
RA File Number	13AX04000112 AM22
Licence No and Date	1311001102/17/03/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	26 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	FLAMINGO SSI
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00390957AM22
RA File Number	04AX04000323 AM22
Licence No and Date	0411002934/17/03/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	27 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	SUPER TANNERY LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00401776AM22
RA File Number	06AX04000152 AM22
Licence No and Date	0611001235/25/03/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	28 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000013AM23
RA File Number	05AX04001526 AM22
Licence No and Date	0511011573/01/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	29 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000012AM23
RA File Number	05AX04001520 AM22
Licence No and Date	0511011572/01/04/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	30 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	ARROW SHOES
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000176AM23
RA File Number	04AX04000023 AM23
Licence No and Date	0411003074/11/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	31 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	REFLEXIONS NARAYANI IMPEX PVT.LTD.
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000181AM23
RA File Number	02AX04000016 AM23
Licence No and Date	0211002244/11/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000190AM23
RA File Number	05AX04000032 AM23
Licence No and Date	0511011784/12/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	33 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	WINNER OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000229AM23
RA File Number	04AX04000019 AM23
Licence No and Date	0411003116/13/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	34 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	ZAIBUNCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000236AM23
RA File Number	06AX04000018 AM23
Licence No and Date	0611001287/13/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	35 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000273AM23
RA File Number	05AX04000095 AM23
Licence No and Date	0511011912/18/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	36 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000278AM23
RA File Number	06AX04000016 AM23
Licence No and Date	0611001289/18/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	37 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000324AM23
RA File Number	05AX04000163 AM23
Licence No and Date	0511011955/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	38 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000326AM23
RA File Number	05AX04000164 AM23
Licence No and Date	0511011962/19/04/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	39 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000327AM23
RA File Number	05AX04000167 AM23
Licence No and Date	0511011964/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	40 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	PRARA LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000328AM23
RA File Number	04AX04000047 AM23
Licence No and Date	0411003137/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000407AM23
RA File Number	26AX04000002 AM23
Licence No and Date	2611000560/25/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	42 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	CALSEA FOOTWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000431AM23
RA File Number	04AX04000039 AM23
Licence No and Date	0411003187/26/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	43 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	CALSEA FOOTWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00000770AM23
RA File Number	04AX04000115 AM23
Licence No and Date	0411003286/13/05/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	44 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001165AM23
RA File Number	04AX04000198 AM23
Licence No and Date	0411003413/02/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	45 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	AFFAN SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001242AM23
RA File Number	04AX04000211 AM23
Licence No and Date	0411003424/07/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	46 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK AUTO EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001274AM23
RA File Number	05AX04000609 AM23
Licence No and Date	0511013089/08/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	47 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001275AM23
RA File Number	05AX04000718 AM23
Licence No and Date	0511013090/08/06/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	48 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	SARA LEATHER INDUSTRIES
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001348AM23
RA File Number	04AX04000220 AM23
Licence No and Date	0411003443/13/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	49 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	PRARA LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001404AM23
RA File Number	04AX04000227 AM23
Licence No and Date	0411003470/15/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001424AM23
RA File Number	05AX04000796 AM23
Licence No and Date	0511013253/16/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	51 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001440AM23
RA File Number	32AX04000129 AM23
Licence No and Date	3211003224/16/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	52 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001452AM23
RA File Number	05AX04000800 AM23
Licence No and Date	0511013265/17/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	53 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001503AM23
RA File Number	32AX04000130 AM23
Licence No and Date	3211003233/20/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	54 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	RATANMOTI TEXFAB (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001546AM23
RA File Number	31AX04000083 AM23
Licence No and Date	3111001469/21/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	55 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001561AM23
RA File Number	03AX04001827 AM23
Licence No and Date	0311015726/21/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	56 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	COTTON WORLD
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001573AM23
RA File Number	07AX04000283 AM23
Licence No and Date	0711004408/22/06/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	57 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	WINNER OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001583AM23
RA File Number	04AX04000251 AM23
Licence No and Date	0411003498/22/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	58 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001608AM23
RA File Number	04AX04000272 AM23
Licence No and Date	0411003502/23/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001655AM23
RA File Number	04AX04000262 AM23
Licence No and Date	0411003520/24/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	60 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001638AM23
RA File Number	04AX04000263 AM23
Licence No and Date	0411003513/24/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	61 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001654AM23
RA File Number	05AX04000891 AM23
Licence No and Date	0511013441/24/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	62 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	NIBRAS & CO
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001681AM23
RA File Number	04AX04000287 AM23
Licence No and Date	0411003525/27/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	63 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	AGRIYAH SAFETY GEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001684AM23
RA File Number	06AX04000114 AM23
Licence No and Date	0611001435/27/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	64 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	A2DS SCHUH FABRIK PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001690AM23
RA File Number	04AX04000293 AM23
Licence No and Date	0411003534/27/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	65 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	LLOYD SHOES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001704AM23
RA File Number	04AX04000304 AM23
Licence No and Date	0411003547/28/06/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	66 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001713AM23
RA File Number	05AX04000897 AM23
Licence No and Date	0511013471/28/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	67 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	AGRIYAH SAFETY GEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001732AM23
RA File Number	06AX04000125 AM23
Licence No and Date	0611001442/28/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RAHMAN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001766AM23
RA File Number	06AX04000119 AM23
Licence No and Date	0611001445/29/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	69 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	GAINUP TECHNOTEK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001769AM23
RA File Number	32AX04000147 AM23
Licence No and Date	3211003290/30/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	70 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	GAINUP TECHNOTEK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001770AM23
RA File Number	32AX04000148 AM23
Licence No and Date	3211003291/30/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	71 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001774AM23
RA File Number	05AX04000930 AM23
Licence No and Date	0511013508/30/06/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	72 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001839AM23
RA File Number	05AX04000971 AM23
Licence No and Date	0511013568/04/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	73 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001841AM23
RA File Number	05AX04000964 AM23
Licence No and Date	0511013570/04/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	74 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001847AM23
RA File Number	05AX04000973 AM23
Licence No and Date	0511013578/05/07/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	75 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	SILVER CREST CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001897AM23
RA File Number	07AX04000485 AM23
Licence No and Date	0711004579/07/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	76 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	EVOKE APPARELS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00001939AM23
RA File Number	32AX04000134 AM23
Licence No and Date	3211003342/08/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002070AM23
RA File Number	05AX04001119 AM23
Licence No and Date	0511013789/15/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	78 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002072AM23
RA File Number	05AX04001088 AM23
Licence No and Date	0511013791/15/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	79 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	MAGNUM CLOTHING PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002079AM23
RA File Number	04AX04000356 AM23
Licence No and Date	0411003639/15/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	80 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002142AM23
RA File Number	05AX04001103 AM23
Licence No and Date	0511013843/19/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	81 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002147AM23
RA File Number	32AX04000170 AM23
Licence No and Date	3211003377/19/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	82 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	SHANKAR TECHX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002149AM23
RA File Number	34AX04000346 AM23
Licence No and Date	3411002555/19/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	83 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	THE COASTLAND COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002164AM23
RA File Number	05AX04001125 AM23
Licence No and Date	0511013873/20/07/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	84 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	FLAMINGO SSI
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002190AM23
RA File Number	04AX04000333 AM23
Licence No and Date	0411003694/21/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	85 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002193AM23
RA File Number	05AX04001148 AM23
Licence No and Date	0511013899/21/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002197AM23
RA File Number	32AX04000176 AM23
Licence No and Date	3211003402/21/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	87 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002180AM23
RA File Number	05AX04001110 AM23
Licence No and Date	0511013889/21/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	88 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	GLOBAL ATTIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002274AM23
RA File Number	32AX04000181 AM23
Licence No and Date	3211003415/26/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	89 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002353AM23
RA File Number	05AX04001215 AM23
Licence No and Date	0511014022/29/07/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	90 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	FLAMINGO SSI
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002574AM23
RA File Number	04AX04000422 AM23
Licence No and Date	0411003783/10/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	91 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002585AM23
RA File Number	32AX04000215 AM23
Licence No and Date	3211003493/10/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	92 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	FUTURE WELL SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002601AM23
RA File Number	04AX04000373 AM23
Licence No and Date	0411003792/11/08/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	93 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	SUCHETA ENTERPRISES
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002611AM23
RA File Number	06AX04000157 AM23
Licence No and Date	0611001528/11/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	94 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002597AM23
RA File Number	02AX04000250 AM23
Licence No and Date	0211002838/11/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002654AM23
RA File Number	05AX04001365 AM23
Licence No and Date	0511014287/16/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	96 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	OVERSEAS LEATHERS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002659AM23
RA File Number	04AX04000443 AM23
Licence No and Date	0411003806/16/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	97 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002676AM23
RA File Number	05AX04001406 AM23
Licence No and Date	0511014331/17/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	98 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	ARROW SHOES
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002724AM23
RA File Number	04AX04000447 AM23
Licence No and Date	0411003841/22/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	99 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	RUKSH GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002728AM23
RA File Number	06AX04000179 AM23
Licence No and Date	0611001549/22/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	100 / NC/5/MEET/Feb/202223/30
Case Status	Case Deferred
Party Name	AAR ZED SHOES
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002743AM23
RA File Number	04AX04000458 AM23
Licence No and Date	0411003845/23/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that firm has submitted their reply on dated 21.02.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	101 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002782AM23
RA File Number	05AX04001492 AM23

Licence No and Date	0511014472/25/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	102 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002786AM23
RA File Number	04AX04000477 AM23
Licence No and Date	0411003863/25/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	103 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	BUYING CONCEPTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002834AM23
RA File Number	05AX04001477 AM23
Licence No and Date	0511014525/29/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not</p>	

furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	104 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	MRS EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002864AM23
RA File Number	06AX04000190 AM23
Licence No and Date	0611001570/30/08/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	105 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	MAESTRO FASHIONS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00002894AM23
RA File Number	32AX04000242 AM23
Licence No and Date	3211003587/01/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	106 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003028AM23
RA File Number	32AX04000260 AM23
Licence No and Date	3211003632/09/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	107 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	OLD TOWN TRADING COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003088AM23
RA File Number	07AX04000837 AM23
Licence No and Date	0711005225/13/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	108 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	ROYALE SPORTSWEAR
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003156AM23
RA File Number	05AX04001747 AM23
Licence No and Date	0511014858/16/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	109 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003154AM23
RA File Number	32AX04000259 AM23
Licence No and Date	3211003662/16/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	110 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003262AM23
RA File Number	05AX04001743 AM23
Licence No and Date	0511014943/21/09/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	111 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003263AM23
RA File Number	05AX04001763 AM23
Licence No and Date	0511014945/21/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	112 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003299AM23
RA File Number	05AX04001742 AM23
Licence No and Date	0511014963/22/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with</p>	

direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	113 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003331AM23
RA File Number	05AX04001825 AM23
Licence No and Date	0511014978/23/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	114 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	SILVER CREST CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003369AM23
RA File Number	07AX04000922 AM23
Licence No and Date	0711005319/26/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	115 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	B.L.INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003380AM23
RA File Number	05AX04001811 AM23
Licence No and Date	0511015002/26/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	116 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	B.L.INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003381AM23
RA File Number	05AX04001812 AM23
Licence No and Date	0511015003/26/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	117 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected

Party Name	OLD TOWN TRADING COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003430AM23
RA File Number	07AX04000948 AM23
Licence No and Date	0711005361/28/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	118 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003440AM23
RA File Number	05AX04001879 AM23
Licence No and Date	0511015052/28/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	119 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003441AM23
RA File Number	05AX04001805 AM23
Licence No and Date	0511015053/28/09/2022

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	

Case No.	120 / NC/5/MEET/Feb/202223/30
Case Status	Case Rejected
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Feb/ 202223/ 30 and 21/02/2023
HQ File Number	HQRNORM APPLY 00003481AM23
RA File Number	02AX04000372 AM23
Licence No and Date	0211003129/30/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.</p> <p>RA concerned may take suitable consequential action accordingly.</p>	